

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE - 560 038.

Dated: **30 MAR 1995**

APPLICATION NO. 1208, 1360 and 1361 of 1994.

APPLICANTS: S/Sh. Suresha and two others.,

v/s.

RESPONDENTS: The Divisional Engineer, Telecom, Bangalore-6  
and three others.

To

1. Dr. M. S. Nagaraja, Advocate, No. 11, Second Floor, First Cross, Sujatha Complex, Gandhinagar, Bangalore-560009.
2. The Divisional Engineer, Co-Axial Cable Project, Telecom, Bangalore-560 006. A copy of the application along with the appendix is sent herewith for perusal and necessary action, as ordered by the Tribunal.
3. The Chief General Manager, Karnataka Telecom Circle, No. 1, Old Madras<sup>m</sup> Road, Ulsoor, Bangalore-8. A copy of the application along with the appendix is also sent herewith for perusal and necessary action, as ordered by the Tribunal.
4. Sri. M. Vasudeva Rao, Additional Central Government Standing Counsel, High Court Building, Bangalore-1.

Subject:- Forwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

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Please find enclosed herewith a copy of the Order/  
Stay Order/Interim Order, passed by this Tribunal in the above  
mentioned application(s) on 16-03-1995.

Issued on  
30/03/95  
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for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH: BANGALORE  
ORIGINAL APPLICATIONS NUMBERS 1208, 1360 AND 1361 OF 1994

THURSDAY, THIS THE 16TH DAY OF MARCH, 1995.

Mr. Justice P.K. Shyamsundar,

Vice-Chairman.

Mr. T.V. Ramanan,

.. Member (A)

1. M. Suresha,  
Aged 29 years, S/o Sri Mariyappa,  
89, Kempanna Galli,  
Doddamavalli, Bangalore-560 004.
2. V. Venkata Ramappa,  
Aged 26 years, C/o A. Shankar,  
Punappa Compound, 15/4,  
Marena Halli, Vijayanagar,  
Bangalore-560 040.
3. M.S. Kumaraswamy,  
Aged 25 years, C/o Charan Singh,  
17/5, R.K. Building, Mubarak Mazjid Road,  
III Cross, J.C. Nagar,  
Bangalore-560 006.

.. Applicants.

(By Advocate Dr. M.S. Nagaraja)

v.

1. The Divisional Engineer,  
Telecom, Coaxial Cable Project,  
Bangalore-560 006.
2. The General Manager,  
Telecom, Karnataka Circle,  
Bangalore-560 008.
3. The Chairman,  
Telecom Commission, Sanchar Bhavan,  
New Delhi-110 001.
4. Union of India,  
represented by Secretary to Govt.  
Ministry of Commissions,  
Sanchar Bhavan, New Delhi-110 001.

.. Respondents.

(By Standing Counsel Shri M. Vasudeva Rao)

ORDER

Mr. Justice P.K. Shyamsundar, Vice-Chairman:-

Heard both sides. In these applications we are asked to direct the department to dispose of the representations said



to have been made by the applicants as per Annexures-A5 to A7 and accordingly we dispose off these applications with a direction to respondents 1 and 2 to consider and dispose off the representations submitted by the applicants as per Annexures A5 to A7 within one month from the date of a copy of this order, if they are still pending. Dr. M.S.Nagaraja, learned counsel for the applicants submit, that the department should, while deciding the representations, bear in mind the scheme formulated and the judgment of the Supreme Court, a copy of which is enclosed to the application. We do hope that the department will bear in mind this submission also. We direct a copy of this order and the copy of the application along with the appendix be sent to respondents 1 and 2 for information and necessary action.

Sir

Sir

MEMBER(A)

VICE-CHAIRMAN

np/



TRUE COPY

*[Handwritten signature]*  
Section Officer  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore